ACP to JEs and AEs in CPWD

2642. SHRI R. S. GAVAI: SHRI HARENDRA SINGH MALIK:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether it is a fact that in CPWD Junior Engineers/Assistant Engineers, who have completed 24 years of service are not getting next promotion with scale of Rs. 10000-15200 under ACP scheme;
- (b) the number of Junior Engineers/Assistant Engineers, who are eligible for next scale of Rs. 10000-15200 at present; and
- (c) the reasons for not giving the next upgradation to Junior Engineers/Assistant Engineers in CPWD?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL): (a) No, Sir.

(b)290.

(c) Benefits of 2nd financial upgradation unde ACP scheme has already been given to 1997 Junior Engineers/Assistant Engineers. This is a continuous process and grant of benefits under ACP scheme is considered after a government servant becomes eligible for the same as per the extant guidelines issued by Government of India from time to time.

Appointment of LDCs in DDA

2643. SHRI BHAGAT RAM MANHAR: SHRI PALDENTSERING GYAMTSO:

Will" the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether Delhi High Court in its order CW 1627/99, dated 27th May, 2002 has directed for appointment of successful persons in departmental test held in 1989 within a period of two months;

- (b) if so, the action taken pursuant to the order alongwith the names and date of appointment;
 - (c) the number of LDC posts lying vacant as on date in DDA;
- (d) the number of vacancies filled against 15 per cent quota and how many are lying unfilled, as on date; and
- (e) the action taken by Government against responsible officers with their names who have arbitrarily not appointed such successful candidates, so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL): (a) and (b) Delhi Development Authority (DDA) has reported that the Hon'ble High Court had directed that, in so far as the vacancies existing on the date of examination alongwith the vacancies which had arisen during a period of one year after the date of examination, are liable to be filled up, from the persons who were successful in the limited departmental test held in January, 1989.

After 35 posts were filled up, there was no further vacancy, as on the date of examination. No vacancy, in the category, arose within a period of one year from the date of examination (21.1.89). Hence no one could be offered appointment in terms of orders dated 27.5.2002 passed by Hon'ble Delhi High Court.

- (c) DDA has reported that 340 posts of LDCs are lying vacant, as on date.
- (d) and (e) 188 posts of LDCs have been identified under 15% quota for Group 'D' employees. As on date 93 are in position and 95 posts are lying vacant for which applications have been invited by DDA on 29.11.2002, from eligible Group 'D' employees. DDA has reported that their decision in not offering appointment from the list prepared in 1989 is just and proper in terms of orders of the Hon'ble Delhi High Court, hence initiation of action against officers is not warranted.